THE MINISTER OF EXTERNAL Afghanistan figured in the recent (a) and (b) India's stand on Afghanistan is consistent and principled. Afghanistan figured in the recent high level exchange of views on different occasions between India and the countries concerned. India supports the UN Secretary General's initiative for a negotiated political settlement which takes into account the legitimate interests of all parties.

#### Retirement of Government employees

3157. SHRI SYED AHMAD HAS-HMI: Will the PRIME MINISTER be pleased to state:

- (a) whether there is any proposal under Government's consideration to follow a new rule in the matter of retirement of Central Government employees where under the Central Government employees will be allowed to retire twice in a year on the 30th June and the 31st December of every year after reaching the age of superannuation; and
- (b) if so, by when the said rule is likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM): (a) No, Sir.

(b) Does not arise.

## Demand for Finances by the Pondicherry Administration

3158. SHRI V. NARAYANASAMY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the amount demanded in the financial year 1984-85 for the Union Territory of Pondicherry for the Plan and non-Plan schemes;
- (b) the amount earmarked in the year for the said schemes;

- (c) the amount spent till November, 1985 under different heads with details; and
- (d) whether there was any time bound programme formulated and the target was achieved till November, 1985, if not what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA):

- (:) Plan Schemes: Rs. 3148.631, kbs Non plan schemes: Rs. 1810-071; kbs.
- (b) Plna Schemes: Rs.3000.00 lakhs
  Non-plan Schemes: Rs. 941.46 lakhs
- (c) Amount spent till the end of the Second Quarter (September), 1985.

(Rs in lakhs)

Agriculture & Allied services Rucal Development	38.81
Irrigation & Flood Contel	44.24 50.77
Energy	50.31
Irdustry	65.49
Transport	53.36
Other Economic Services	1.66
Social services	217.41
General Services	7.46

(d) Targets for various programmes have been fixed with in the frame-work of the overall Plan and Annual Plan.

# न्यायालयों में दानापुर छावगी बोर्ड के लम्बित पड़े मामले

3159. श्री दुर्गा प्रसाद जामुदा : क्या प्रधान मंत्रा यह बताने की हृपा करेंगे कि उच्चतम न्यायालय, पटना उच्च न्यायालय ग्रीर पटना सत्न न्यायालय में दानापुर छावनी बोर्ड के कितने मामले कितने वर्षों से लम्बित पड़े हैं ग्रीर इन मामलों पर छावनी बोर्ड ने कितनी. धनराशि व्यय की है ?

रक्षा अनुसन्धान श्रीर विकास विभाग में राज्य मंत्रो (श्री श्रहण सिंह): उच्चतन न्यायालय, पटना उच्च न्यायालय और पटना सत्त न्यायालय में दानापुर छावनी बोर्ड में संबंधित अनिर्णीत मामलों को संबन्न और उनके श्रितिणीत पड़े रहने की श्रविध इस प्रकार है:—

> मामलों की ग्रनिर्णीत पड़े रहने की ग्रवधि संख्या

उच्चतम न्यायालय 2\* 19/6 और 1980 उच्च न्यायालय, पटना 2 19/5 और 1984 पटना सत्र न्यायालय 21 1975 से ग्रब तक

उपर बनाए गए मः मलों हिंहत सभी कानूनी मामलों में 1980-81 से 9984-85 तक लगभग 76,30 रु खर्च िंए गए।

#### Suspension of ACBI Officer

3160 SHRI CHATURANAN MISHRA: Will the PRIME MINISTER be pleased to state:

- (a) whether a DSP of C.B.I. has been suspended for assaulting and trying to implicate in a false case the Jiont Director (Enforcement) of the Delhi Transport Authority;
- (b) if so, what are the details of the case; and
- (c) what action Government are contemplating to protect the morale of honest officers against similar acts of intimidation?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM):

(a) and (b) On a complaint of the Joint Director (Enforcement), Directorate of Transport, Delhi Administration, an enquiry has been ordered

against a Deputy Superintendent of Police Special Police Establishment (CBI), for his alleged misconduct and he has been placed under suspension. Earlier on a complaint a case was registered and a trap was laid against the said Joint Director (Enforcement) by the Deputy Superintendent of Police.

(c) Sufficient safeguards exist in the Central Bureau of Investigation to protect the morale of honest officers and prevent registration and investigation of cases without proper authority Cases of breach of instructions in this regard are dealt with promptly and sternly.

## Setting up of Naval Academy

3161. SHRI M. KADHARSHA: Will the PRIME MINISTER be pleased to state:

- (a) whether Government have finalised the decision to set up a Naval Academy;
- (b) if so, what are the details thereof;
- (c) if not, by when the decision is to be taken; and
- (d) what are the reasons for delay in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH): (a) and (b) Yes, Sir. It has been decided to establish the new Naval Academy at Ezhimala in Cannanore District of Kerala. Land has been taken over for this purpose.

(c) and (d) Do not arise.

### Forest Area in the country

3161. SHRI M. KADHARSHA: Will the PRIME MINISTER be pleased to state;

(a) what is the percentage of the forest area to the total land area in the country: